

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1151
ANSWERED ON:16.11.2010
CENSORSHIP IN MEDIA SECTOR
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Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of the segments in the media sector subjected to censorship;
- (b) whether the Government has issued any guidelines governing censorship in the media sector;
- (c) if so, the details thereof;
- (d) whether there are reports of tardy implementation of such guidelines leading to adverse impact on women and children; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI CM. JATUA)

(a) to (e): There is no provision of pre-censorship in print media and for the programmes or advertisements telecast by private TV channels. However, all the private TV channels are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. Similarly, Press Council of India, an autonomous body set up under the Press Council Act, 1978 have formed 'Norms of Journalistic Conduct' to inculcate principles of self-regulation among the press. Whenever any specific violation of the relevant code is found, appropriate action is taken as per rules.

The films for public exhibition are sanctioned by the Central Board of Film Certification (CBFC) in accordance with Cinematograph Act, 1952 and the rules and guidelines issued thereunder. The Cinematograph Act and the rules & guidelines issued thereunder are available on M/o Information & Broadcasting's website www.mib.nic.in.